## Subhash Vij & Ors. Vs Pankaj Vij

## 16.06.2020

## Fresh suit received by way of assignment on the email of this court.

Present: Sh. Gurpreet S. Sethi, Ld. Counsel for plaintiffs

(mobile No. 9868220903, email ID <u>gupreetsingh767.04@gmail.com</u>)

Sh. Arun Bali, Ld. Counsel for defendant

(mobile No. 9999315171, email ID <u>arunbali78@icloud.com</u>.)

The present suit is taken up for hearing by way of Cisco webex video conferencing. Ld. Counsels for parties have marked their presence on the platform.

The defendant was served by way of email and whatsapp on 13.06.2020.

Ld. Counsel for the defendant has filed his vakalatnama by way of email sent on <a href="mailto:Readercj01west@gmail.com">Readercj01west@gmail.com</a>. Same is taken on record.

It is submitted by the Ld. Counsel for plaintiffs that plaintiffs are in the possession of property bearing no. 44, Block B-1, Paschim Vihar, New Delhi-110063. It is further submitted by the Ld. Counsel for plaintiffs that plaintiffs are apprehending dispossession at the hands of defendant. It is further submitted that the plaintiffs do not deny that the defendant is also a co-owner of the abovesaid property.

Ld. Counsel for defendant submits that the defendant does not intend to dispossess the plaintiffs from the abovesaid property. It is further submitted that due to lockdown situation the defendant is facing some financial hardship.

Ld. Counsel for defendant further submits that the defendant is willing to explore the possibility of settlement.

Submissions heard. Perused the record.

Ld. Counsel for defendant has already submitted today that defendant does not intend to dispossess the plaintiff. Considering the said submission and the fact that parties are members of same family, the court directs the defendant to file an affidavit to the effect that he will not dispossess the plaintiffs from the abovesaid property within three days from today.

In the meanwhile the parties are directed to maintain status quo with respect to possession of the above mentioned property i.e bearing no. 44, Block B-1, Paschim Vihar, New Delhi-110063 till the NDOH.

Put up for settlement, if any/for filing of further proceedings on 26.6.2020.

Copy of this order be sent to coordinator computer branch.

(Nitish Kumar Sharma ) C.J.-01 ( W)/Delhi/16.06.2020